

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).5023/2008

(From the judgement and order dated 05/10/2007 in CR No. 5142/2007
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

MUNISH GUPTA Petitioner(s)

VERSUS

HARJIT KAUR & ANR. Respondent(s)

(With prayer for interim relief and office report)

Date: 07/03/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HARJIT SINGH BEDI
HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD

For Petitioner(s)

Mr. Amit Pawan,Adv.

For Respondent(s)

Mr. Ujjal Singh,Adv.
Mr. J.P.Singh,Adv.
Mr. R.C. Kaushik,Adv.

UPON hearing counsel the Court made the following
O R D E R

Perused the letter.

The matter is adjourned.

[SUMAN WADHWA]
COURT MASTER

[VINOD KULVI]
COURT MASTER